

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:3883
ANSWERED ON:19.12.2006
BAN ON EXPORT OF SUGAR
Deora Shri Milind Murl

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether Government of India has banned the export of sugar till March, 2007;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the decision to ban the export of sugar will also be applicable on preferential quota sugar exports to US and EU;
- (d) if not, the reasons therefor; and
- (e) the extent to which it is likely to effect the foreign exchange reserve of India?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY(SHRI JAIRAM RAMESH)

- (a) Yes, Sir.
- (b) The decision to ban export of sugar was taken to augment the supply of sugar for controlling rising prices. Export of sugar from the country is regulated by relevant Notifications issued by Government of India under Foreign Trade (Development & Regulation) Act, 1992.
- (c) No, Sir.
- (d) India`s preferential sugar quotas for export to EU & US are in existence for more than last ten years, having been obtained for the benefit of Indian exporters.Any disruption in export of quota sugar to these countries results in reduction of quota which is already quite limited.
- (e) The Government factors all relevant concerns.